

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Original Application No.74 of 2022 (SZ) &
I.A.No. 192 of 2022 (SZ)**

T.Rathnasamy,
Tiruppur District.

...Applicant

Vs.

The District Collector,
Tiruppur District,
Tiruppur and Others

...Respondents

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Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

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Tiruppur District.

...Applicant

Vs.

The District Collector,
Tiruppur District,
Tiruppur and Others

...Respondents

**REPORT FILED ON BEHALF OF THE 4TH RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.**

I, S.Vasuki, D/o. P.K.Somasundaram, Hindu, aged about 53 years, having my office at 12A, Pollachi By-Pass Road, Palladam, Tiruppur - 641 664, do hereby solemnly affirm and sincerely state as follows:-

1. I am the District Environmental Engineer (additional-charge), Tamil Nadu Pollution Control Board (TNPCB), Tiruppur South, Tiruppur District and filing this Report on behalf of the Respondent Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the records.
2. It is respectfully submitted that the Applicant has filed this application regarding the illegal operation of quarry and crushing units of the Respondents 5 to 9 situated in Tiruppur District with the following prayer:
 - a. To Order closure of quarry and its operations belonging to 5th Respondent and pass any such other orders deem fit and proper under the given circumstances and thus render justice.
 - b. Direct the respondents 6 to 9 not to operate their business without properly laying the approach road with Tar and Concrete and spraying it with water which is comprised in the mud pathway in S.F.No.518, 520,531/1, 533 and 554 and not to indulge in carrying out power full blasts than the permitted level.

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c. and to operate the said units strictly in compliance of the applicable rules and regulations.

3. It is respectfully submitted that this Hon'ble Tribunal, in its order dated 28.07.2022, directed as follows:

"The Pollution Control Board is directed to inspect the site and give a detailed report with respect to the allegations made in the application including the action taken in case of any violation."

Further The Hon'ble NGT(SZ), Chennai in its order dated 18.01.2023, as directed as follows:

The reply statement of the 5th respondent is filed. There are certain conditions which are special and general imposed while granting the 'Consent to Operate', whether those conditions are complied with or not are to be stated in the report to be filed by the Tamil Nadu Pollution Control Board.

4. It is respectfully submitted that in order to comply the said NGT order, the officials of the 4th Respondent duly inspected the Applicant's land and Units of Respondents 5 – 9 on 06.01.2023 and 12.01.2023. During inspection the following observations were made:

A. It is submitted that the applicant has stated in facts in brief that he owns an agricultural land bearing S.F.No.530/1B. However, in revenue website it is a government land. The S.F.No530 is subdivided as 530/2A1B as per the revenue record in the name of the Applicant.

Table 1- Applicant Details

Applicant	Name and address of the unit	Type of activities	S.F.No. of mud road	Remarks
A	Thiru.T.Rathnasamy S/o.Thayansasamy, No.530/2A1B, Myvadi Village-II, Krishnapuram Post, Madathukulam Taluk Tiruppur District	Agri land with farm house	S.F.Nos.51 8, 520. 531/1, 533 & 554	The applicant land and mud road (as reported by applicant) is divided with land bearing S.F.No.530/2A2 & 530/2A1A, 530/1A, 1B & 2B and 526. R5 owns S.F.No.530/2A2 & 2A3 in which a part

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Respondent	Name and address of the unit	Type of activities	Disputed Mud Road located adjacent	Location	Distance from Applicant Land
					of 530/2A3 is with quarry on southern side and a farm house. Please refer Annexure-I & II.
R5	M/s.K.Marudachalam Quarry S/o.Kalimuthu S.F.No.530/2A3 (part), Myvadi Village, Madathukulam Taluk, Tiruppur District	Rough Stone Quarry	S.F.No. 533, 530/2A 2, 530/2A 1A and 526.	Running Adjacent on western side	The R5 quarry is located at distance of about 60 meters south side of the applicant land.
R6	M/s.G.P.R. Sand Blue Metals Pvt Ltd., S.F.No.539/2 (P), Myvadi Village, Madathukulam Taluk, Tiruppur District	Stone Crusher	Nil	Not connected the with disputed mud road.	The R6 is located at distance of 827 meters south west side of the applicant land.
R7	M/s.Makesh Stone Crusher S.F.No.519/2 (P), Myvadi Village, Madathukulam Taluk, Tiruppur District	Stone Crushers	S.F.No. 518 & 520	Mud road in S.F.No. 518 & 520 located adjacently.	The R7 is located at distance of 545 meters north east side of the applicant land.
R8	M/s.Arthanareswarar Blue Metals, S.F.No. 546/2C, 547/4A, 547/4C, Myvadi Village, Madathukulam Taluk, Tiruppur District	Stone Crushers	Nil	Not connected the with disputed mud road.	The R8 is located at distance of about 1.0 KM south side of the applicant land which is divided by a National High way 83 (Palani to Pollachi Road).
R9	M/s.K.M.S.Karuppusamy Quarry S.F.No. 481/1B, Myvadi Village, Madathukulam Taluk, Tiruppur District	Stone Crushers	Nil	Not connected the with disputed mud road S.F.No.481	The R9 is located at distance of about 937 north west side of the applicant land.

5. It is respectfully submitted that the respondent units R7 & R8 were inspected on 06.01.2023 and respondent units of R5, R6 & R9 were inspected on 12.01.2023.

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6. It is respectfully submitted that inspection was conducted with revenue official, Myvadi village panchayat and village map & FMP sketch were obtained from them and the details of applicant and respondents 5-9 and other S.F.Nos were located.
7. It is respectfully submitted that the entire mud path as stated by applicant was marked in blue line in the village map & FMP and Google map.
8. It is respectfully submitted that approach mud road in S.F.Nos.518, 520, 531/1,533 & 554 could be located only with the assistance of Revenue officials. It is submitted that it is not laid with tar and concrete road. It is submitted that water spray arrangement by lorry is arranged. It is submitted that these mud roads are in patta land however handed over to local body.
9. It is respectfully submitted that the applicant has stated that the mud pathway comprising in S.F.No. 518,520, 531/1,533 and 554 adjacent to applicant land bearing S.F.No.530/2A1B, in which 554 is nowhere connected with 518, 520, 531/1 & 533.

Table 3- Land & S.F.No. located adjacent to the disputed mud road as follows.

Sl No.	S.F.Nos.	Name of the land owners/ units located in the pathway
1	S.F.No 518,	Mud Road and M/sKathir Blue Metal.
2	S.F.No.520,	Promptokku Quarry pit
3	S.F.No.531/1,	Mud Road, Poultry farm of Thiru.Jaganathasamy.
4	S.F.No.533	Government quarry pit
5	S.F.No.554	Thiru.Ramasamy Gounder Thiru.Karuppasamy Gounder Thiru.Arumugam Gounder

* Note: S.F.No. 554 is not located with the disputed mud road.

10. It is respectfully submitted that the applicant has own land in the S.F.No.530/2A1B of Myvadi Village, Madathukulam Taluk, Tiruppur District and found cultivated with corn crops which is surrendered by land only. S.F.No.530/2A1A is located on the western side of the applicant land and found no cultivation carried out. (Owned by Tmt.Jayalakshmi). Eastern side 530/2B, northern side S.F.No.526. R5 quarry and land in S.F.No.530/2A3 in southern side. The photographs are enclosed as Annexure I.

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11. It is respectfully submitted that the 5th respondent K. Maruthachalam owns land S.F.No.530/2A2 which is found vacant and with no cultivation and S.F.No.530/2A3 (part) is with farm house and quarry pit. During inspection on 12.01.2023, the 5th respondent quarry was found not in operation for the past six months since 20.07.2022. Work permit was also perused.
12. It is respectfully submitted that it was stated that earlier, the rough stone from 9th Respondent was transported from S.F.No.481 through mud road S.F.No.530/2A1A, 530/2A2, 526, 529, 534 & 533 finally reached M/s. Akshayaraj Blue Metal owned by the 9th Respondent and the same was transported crossing the new four lane road (Pollachi – Palani – Dindugal Road). However, the above said new four lane National Highway road is under construction and at elevated level than the said mud road.
13. It is respectfully submitted that the 5th respondent has obtained Environmental Clearance from SEIAA, vide Letter No. SEIAA-TN/F.No.7898/1(a)/EC.No.4696/2020 Dated: 21.08.2021 for Quarrying Rough Stone and Gravel over an extent of 0.82 Hectares in SF.No.530/2A3(Part), Myvadi Village, Madathukulam Taluk, Tiruppur District for five years and has obtained Consent to Operate from Board vide Proceedings Dated: 01.10.2021 under Water & Air Act with validity up to 31.03.2026 for quarrying of Rough stone & Gravel with an extend on 0.82 Hectare.
14. It is respectfully submitted that the 5th respondent quarry was issued with Consent to operate with a condition among others:
- The unit shall provide water sprinkler arrangement to contain the fugitive emission.
15. It is respectfully submitted that there is no residential area nearby the applicant's land. The applicant has provided a shed in the S.F.No.530/2A1B and reported to be a farm house for his agriculture purpose and the mud road is situated western side of the applicant land at about a distance of 80 meters away from the said mud road (pathway) and his agricultural well is situated at about a distance of 95 meters away from the mud road (pathway.)

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16. It is respectfully submitted that the consent conditions are imposed to crusher.

- a. There should be bi-line road system to approach the stone crushing unit.
- b. The approach road should be properly laid with tar and concrete and should be sprayed with water".

17. It is respectfully submitted that the quarry of 5th Respondent is located adjacent on the southern side. No mud road is laid in the land of the 5th Respondent in S.F.No.530/2A2, 2A3. The quarry is not under operation. However, if operated approach road is to be laid to connect the main mud road on western side.

18. It is respectfully submitted that during inspection on 12.01.2023, it was noticed that water was found sprayed in the mud road at various locations.

19. It is respectfully submitted that the Respondents 6, 7, 8 are crusher units only. The green belt of evergreen high foliage like neem, tamarind, gold mohar is being developed within/outside the boundary of the crusher unit and also compound wall/wind net arrester has been provided wherever required in the crusher.

20. It is respectfully submitted that the status of respondent units operation and the violation if any is enclosed vide Annexure-II.

21. It is respectfully submitted that as per the direction of the Hon'ble NGT in its order dated 18.01.2023, the unit of the 5th Respondent was inspected on 04.02.2023 and the following were observed.

1. The 5th respondent S.F.No.530/2A2 is found vacant and no cultivation and whereas a part S.F.No.530/2A3 having farm house and quarry pit.
2. The 5th respondent quarry was found not in operation for the past six month.
3. Stagnation of rain water was noticed in the quarry.
4. The 5th respondent unit was surrounded by coconuts farms in the east side, vacant land in west side, vacant land followed by the existing stone crusher unit located in the south side and applicant's farm house on the north side.

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5. It was instructed to the 5th respondent that the unit shall intimate to the answering Respondent while re-commissioning the quarry operation.
6. The compliance of special & general conditions imposed in the Consent to Operate is stated hereunder.

**COMPLIANCE OF SPECIAL CONDITIONS IMPOSED IN THE
CONSENT TO OPERATE**

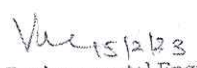
Sl. No	Special Conditions	Status of compliance												
Water Act														
1	<p>This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.</p> <table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Description</th> <th>Quantity</th> <th>unit</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Quarrying of Rough stone in an extended of 0.82 hectare</td> <td>58205</td> <td>Cu.M</td> </tr> <tr> <td>2.</td> <td>Quarrying of Gravel in an extended of 0.82 hectare</td> <td>510</td> <td>Cu.M</td> </tr> </tbody> </table>	Sl.No.	Description	Quantity	unit	1.	Quarrying of Rough stone in an extended of 0.82 hectare	58205	Cu.M	2.	Quarrying of Gravel in an extended of 0.82 hectare	510	Cu.M	<p>Complied. During inspection on 04.02.2023, the 5th respondent quarry was found under not in operation for the past six month from 20.07.2022 and copy of last work permit is enclosed as proof. (Please refer Annexure - I). However, on verifying the records the production from October 2021- July 2022 was found within the consent quantity.</p>
Sl.No.	Description	Quantity	unit											
1.	Quarrying of Rough stone in an extended of 0.82 hectare	58205	Cu.M											
2.	Quarrying of Gravel in an extended of 0.82 hectare	510	Cu.M											
2	<p>This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Description outlet</th> <th>Maximum Daily Discharge</th> <th>Point of Disposal</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Sewage</td> <td>0.24</td> <td>On Industry own land</td> </tr> </tbody> </table>	Sl. No.	Description outlet	Maximum Daily Discharge	Point of Disposal	1.	Sewage	0.24	On Industry own land	<p>Complied. The sewage is being treated through septic tank and sock pit arrangement and disposed on land industry's own lands.</p>				
Sl. No.	Description outlet	Maximum Daily Discharge	Point of Disposal											
1.	Sewage	0.24	On Industry own land											
3	<p>The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder</p>	<p>Complied. There is no trade effluent generated from the unit's activities.</p>												
4	<p>All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed or to achieve the zero liquid discharge of effluent as applicable.</p>	<p>Complied. The sewage is being treated through septic tank and sock pit arrangement and disposed on land industry's own lands. However, there is no trade effluent generated from the unit's activities.</p>												

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5	The occupier shall maintain the Electro Magnetic Flow Meters / water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act. a. Industrial Cooling, Spraying in mine pits or boiler feed. b. Domestic purpose. c. Process	The unit's activity does not generate trade effluent and hence not applicable.
6	The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.	The unit's activity does not generate trade effluent and hence not applicable.
7	Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.	The unit's activity does not generate trade effluent and hence not applicable.
8	The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.	The unit's activity does not generate trade effluent and hence not applicable.
9	Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.	The unit's activity does not generate trade effluent and hence not applicable.
10	The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order / directions issued.	The unit has assured to comply.
11	The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.	Complied. The greenbelt is being developed about 100 nos of trees with height of 15 feet

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		all along the periphery of the unit premises. Photographs enclosed in Annexure – III.
12	The occupier shall provide and maintain rain water harvesting facilities.	Not Complied. The unit has assured to provide rain water harvesting facilities within the premises.
13	The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.	The unit's activity does not generate trade effluent and hence not applicable.
14	In the case of Zero Liquid Discharge of effluent units, the occupier shall adhere the following conditions as laid under.	The unit's activity does not generate trade effluent and hence not applicable.
	i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.	The unit's activity does not generate trade effluent and hence not applicable.
	ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises	The unit's activity does not generate trade effluent and hence not applicable.
	iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge	The unit's activity does not generate trade effluent and hence not applicable.
	iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.	The unit's activity does not generate trade effluent and hence not applicable.
	v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.	The unit's activity does not generate trade effluent and hence not applicable.


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Additional Conditions		
1	The unit has to ensure that no trade effluent shall be generated from the process.	Complied. The unit's activity does not generate trade effluent and hence not applicable.
2	The unit shall ensure that the sewage is disposed through the septic tank arrangements.	Complied. The sewage is being treated through septic tank and sock pit arrangement and disposed on land industry's own lands.
3	The unit shall comply with the conditions stipulated in the Environmental clearance issued to the unit vide Letter No.SEIAA-TN/F.No.7898/1(a)/EC.No.4696/2020 Dated:21.08.2021.	Generally Complied. During inspection on 04.02.2023, the 5 th respondent quarry was found not in operation for the past six month. The unit authorities have assured to comply then there without any deviations as stipulated in the Environmental clearance issued to the unit vide Letter No.SEIAA-TN/F.No.7898/1(a)/EC.No. 4696/2020 Dated: 21.08.2021.
4	The project proponent shall furnish lease agreement to this office before commissioning. Since the Environmental Clearance is valid from the date of execution of the mining lease and accordingly the issue of consent.	Complied. The unit has made lease agreement with the Deputy Director, Geology Mining, Tiruppur vide Proceedings R.C.No.442/Mines/2017 Dated:25.01.2022 with validity up to 24.01.2027. (Copy enclosed in Annexure-II).
5	The unit shall comply with the conditions stipulated in the mining lease issued by the Deputy Director, Geology & Mining, Tiruppur.	Generally Complied. The 5 th respondent quarry was found not in operation for the past six month. The unit authorities have assured to comply then there without any deviations as per mining plan approved by the Deputy Director, Geology and Mining, Tiruppur vide Letter Dated: 28.08.2020.
6	The unit shall carry out the mining operation as per the conditions stipulated in the mining plan approved by Deputy Director, Geology and Mining, Tiruppur	Generally Complied. During inspection on 04.02.2023, the 5 th respondent quarry was found not in operation for the past six month However, the unit authorities have reported assured to comply.
7	The unit shall provide water sprinkler arrangement to contain the fugitive emission.	No Water sprinkler provided. However, the unit is being sprayed with water through tanker lorry in the unit premises and mud road to mitigate the fugitive emission. If operated by the

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		unit, the approach road is to be laid to connect the main mud road on western side.
8	The unit shall carry out quarrying operation only in the permitted area as per the approved mining plan.	Complied. During inspection on 04.02.2023, the 5 th respondent quarry was found not in operation for the past six month. The unit quarry site is an existing quarry mined upto the depth of 5 meters and the unit has executed lease for further quarrying up to 27 meters. The site is found to be with no new mining activities carried out at present except already mined.
9	The unit shall ensure that First Aid Box is available at site at all time.	Complied. The unit has provided First Aid Box within the premises.
10	It shall be ensured that the quarrying operation shall be carried out only between 7.00 A.M. to 5.00 P.M	Complied. The unit authorities has assured to carry out quarry operation only between 7.00 AM to 05.00 PM.
11	No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu	The unit authorities have assured to comply.
12	No change in the calendar plan including excavation, quantum of mineral should be made.	The unit authorities have assured to comply.
13	Vehicular emissions shall be kept under control and shall be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.	Complied. The unit is being sprayed with water through tanker lorry in the unit premises and mud road to mitigate the fugitive emission. The unit is being carried out the mineral transportation through the covered trucks only and the vehicles carrying the mineral shall are not overloaded.
14	In case of revision of consent fee by the government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	In case of revision of consent fee by the government, the unit assured to remit the difference in amount within one month from the date of notification.
15	The unit shall not use "use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf,	Complied. No use and throwaway plastics" used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises.

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	arecanut palm plate, stainless steel glass, porcelain plates/cups, cloth bag, jute bags etc..													
16	The unit shall continue to develop the green belt within its premises and it shall mark the area of green belt with latitude and longitude by using GPS and submit in the form of photographs	Complied. The greenbelt is being developed about 100 nos of trees with height of 15 feet all along the periphery of the unit premises. Photographs enclosed in Annexure -III.												
17	The unit shall ensure that the operation of the unit shall not give raise to any complaint from the public.	Assured to comply. However, there is a Hon'ble National Green Tribunal (SZ), Chennai vide O.A.No.74 of 2022 and till case is pending.												
Air Act														
1	<p>This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.</p> <table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Description</th> <th>Quantity</th> <th>unit</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Quarrying of Rough stone in an extended of 0.82 hectare</td> <td>58205</td> <td>Cu.M</td> </tr> <tr> <td>2.</td> <td>Quarrying of Gravel in an extended of 0.82 hectare</td> <td>510</td> <td>Cu.M</td> </tr> </tbody> </table>	Sl.No.	Description	Quantity	unit	1.	Quarrying of Rough stone in an extended of 0.82 hectare	58205	Cu.M	2.	Quarrying of Gravel in an extended of 0.82 hectare	510	Cu.M	Complied. During inspection on 04.02.2023, the 5 th respondent quarry was found under not in operation for the past six month from 20.07.2022 and copy of last work permit is enclosed as proof. (Please refer Annexure - D). However, on verifying the records the production from October 2021- July 2022 was found within the consent quantity.
Sl.No.	Description	Quantity	unit											
1.	Quarrying of Rough stone in an extended of 0.82 hectare	58205	Cu.M											
2.	Quarrying of Gravel in an extended of 0.82 hectare	510	Cu.M											
2	<p>This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.</p> <table border="1"> <thead> <tr> <th>Sl No.</th> <th>Point Source Emission</th> <th>Air Pollution Control Measures</th> <th>Point of Disposal</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Dust Suppression</td> <td>Fugitive</td> <td>Water Sprinkler System.</td> </tr> </tbody> </table>	Sl No.	Point Source Emission	Air Pollution Control Measures	Point of Disposal	1.	Dust Suppression	Fugitive	Water Sprinkler System.	No Water sprinkler provided. However, the unit is being sprayed with water through tanker lorry in the unit premises and mud road to mitigate the fugitive emission.				
Sl No.	Point Source Emission	Air Pollution Control Measures	Point of Disposal											
1.	Dust Suppression	Fugitive	Water Sprinkler System.											
3	The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder	No Ambient Air Quality Survey conducted so far in the quarry operation and hence not applicable.												
4	The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.	No Ambient Air Quality Survey conducted so far in the quarry operation and hence not applicable.												

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	<p>Special Additional Conditions: The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.</p>	The unit has not provided Diesel Generator sets within the premises.
Additional Conditions		
1	The unit shall adhere to the Ambient Air Quality / Ambient Noise Level standards prescribed by the Board.	Generally Complied. No Ambient Air Quality / Ambient Noise Level survey conducted so far in the quarry operation and hence not applicable.
2	The unit shall comply with the conditions stipulated in the Environmental clearance issued to the unit vide Letter No.SEIAA-TN/F.No.7898/1(a)/EC.No.4696/2020 Dated:21.08.2021	Generally Complied. During inspection on 04.02.2023, the 5 th respondent quarry was found not in operation for the past six month. The unit authorities have assured to comply then there without any deviations as stipulated in the Environmental clearance issued to the unit vide Letter No.SEIAA-TN/F.No.7898/1(a)/EC.No. 4696/2020 Dated:21.08.2021.
3	The project proponent shall furnish lease agreement to this office before commissioning. Since the Environmental Clearance is valid from the date of execution of the mining lease and accordingly the issue of consent.	Complied. The unit has made lease agreement with the Deputy Director, Geology Mining, Tiruppur vide Proceedings R.C.No.442/Mines/2017 Dated:25.01.2022 with validity up to 24.01.2027. (Copy enclosed in Annexure-II).
4	The unit shall comply with the conditions stipulated in the mining lease issued by the District Collector, Tiruppur.	Generally Complied. The 5 th respondent quarry was found not in operation for the past six month. The unit authorities have assured to comply then there without any deviations as per mining plan approved by the Deputy Director, Geology and Mining, Tiruppur vide Letter Dated:28.08.2020.
5	The unit shall carry out the mining operation as per the conditions stipulated in the mining plan approved by Deputy Director, Geology and Mining, Tiruppur	Generally Complied. During inspection on 04.02.2023, the 5 th respondent quarry was found not in operation for the past six month However, the unit authorities have reported assured to comply.

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6	The unit shall provide water sprinkler arrangement to contain the fugitive emission.	No Water sprinkler provided. However, the unit is being sprayed with water through tanker lorry in the unit premises and mud road to mitigate the fugitive emission. If operated by the unit, the approach road is to be laid to connect the main mud road on western side.
7	The unit shall carry out quarrying operation only in the permitted area as per the approved mining plan	Complied. During inspection on 04.02.2023, the 5 th respondent quarry was found not in operation for the past six month. The unit quarry site is an existing quarry mined upto the depth of 5 meters and the unit has executed lease for further quarrying up to 27 meters. The site is found to be with no new mining activities carried out at present except already mined.
8	It shall be ensured that the quarrying operation shall be carried out only between 7.00 A.M. to 5.00 P.M	Complied. The unit authorities has assured to carry out quarry operation only between 7.00 AM to 05.00 PM.
9	No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.	The unit authorities have assured to comply.
10	No change in the calendar plan including excavation, quantum of mineral should be made.	The unit authorities have assured to comply.
11	Vehicular emissions shall be kept under control and shall be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.	Complied. The unit is being sprayed with water through tanker lorry in the unit premises and mud road to mitigate the fugitive emission. The unit is being carried out the mineral transportation through the covered trucks only and the vehicles carrying the mineral shall are not overloaded.
12	In case of revision of consent fee by the government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	In case of revision of consent fee by the government, the unit assured to remit the difference in amount within one month from the date of notification.
13	The unit shall not use "use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags	Complied. No use and throwaway plastics" used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and

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	irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel glass, porcelain plates/cups, cloth bag, jute bags etc.,	plastic flags irrespective of thickness, within the industry premises.
14	The unit shall continue to develop the green belt within its premises and it shall mark the area of green belt with latitude and longitude by using GPS and submit in the form of photographs.	Complied. The greenbelt is being developed all along the periphery of the unit premises. Photographs enclosed in Annexure-III).
15	The unit shall ensure that the operation of the unit shall not give raise to any complaint from the public	Assured to comply. However, there is a Hon`ble National Green Tribunal (SZ), Chennai vide O.A.No.74 of 2022 and till case is pending.

**COMPLIANCE OF GENERAL CONDITIONS IMPOSED IN THE
CONSENT TO OPERATE**

Sl. No	General Conditions	Status of compliance
Water Act		
1	The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage / Trade effluent.	The unit has obtained consent to operate with validity up to 31.03.2026 and the unit authorities have assured to apply 60 days before the date of expiry of this Consent Order along with all the relevant particulars.
2	This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/ variation/ revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.	The unit authorities have assured to comply if any changes or alteration or deviation made in actual practice from the particulars furnished in the application.
3	The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.	The unit authorities have assured to continue conditions imposed in the consent order.

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4	After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.	The unit has not obtained any consent to operate previously under Water (Prevention and Control of Pollution) Act, 1974 as amended and hence not applicable.
5	The occupier shall maintain an inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.	During inspection on 04.02.2023, the 5 th respondent quarry was found not in operation for the past six month. And not maintained any inspection registers.
6	The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.	The unit's activity does not generate trade effluent and hence not applicable.
7	The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.	The unit's activity does not generate trade effluent and hence not applicable.
8	The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.	The unit's activity does not generate trade effluent and hence not applicable.
9	The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.	The unit activities have not generated any solid wastes. The unit is being sprayed with water through tanker lorry in the unit premises and mud road to mitigate the fugitive emission.
10	The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.	The unit activities have not generated any solid wastes.
11	The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes	The unit activities have not generated any Hazardous waste under Hazardous and Other Wastes (Management and

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	(Management, Handling and Transboundary Movement) Rules, 2008.	Transboundary Movement) Rules, 2016.
12	The occupier shall maintain good house-keeping within the factory premises.	During inspection on 04.02.2023, the 5 th respondent quarry was found not in operation for the past six month.
13	All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.	The unit's activity does not generate trade effluent and hence not applicable.
14	The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.	The unit's activity does not generate trade effluent and hence not applicable.
15	The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).	The unit's activity does not generate trade effluent and hence not applicable.
16	The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly. a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month. b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable). c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).	The unit's activity does not generate trade effluent and hence not applicable.

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17	If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.	The unit's activity does not consume or utilize any hazardous chemicals and hence the provision of Public Liability Insurance Act, 1991 is not applicable.
18	The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands	The unit activity does not carry out any construction of physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19	The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.	Assured to comply.
20	The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.	Assured to comply.
21	If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.	Assured to comply.

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22	In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II along with relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.	Assured to comply.
23	In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.	Assured to comply.
24	The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.	The unit has displayed the consent order in the entrance of the quarry field office located adjacent to the quarry pit.
Air Act		
1	The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.	The unit has obtained consent to operate with validity up to 31.03.2026 and the unit authorities have assured to apply 60 days before the date of expiry of this Consent Order along with all the relevant particulars.
2	This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/ revocation of the Consent Order under Section 21 of the Act.	The unit authorities have assured to comply if any changes or alteration or deviation made in actual practice from the particulars furnished in the application.
3	The conditions imposed shall continue in force until revoked under Section 21 of the Act	The unit authorities have assured to continue conditions imposed in the consent order.

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4	After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.	The unit has not obtained any consent to operate previously under Air (Prevention and Control of Pollution) Act, 1981 as amended and hence not applicable.
5	The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.	During inspection on 04.02.2023, the 5 th respondent quarry was found not in operation for the past six month. And not maintained any inspection registers.
6	The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.	The unit has not provided any Diesel Generator or alternate power supply along with separate energy meter for the Air Pollution Control measures and hence not applicable.
7	The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.	Assured to comply.
8	The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.	The unit activities have not any point source of emission and carrying quarry activities (drilling and blasting) only.
9	The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.	The unit's activity does not generate trade effluent and hence not applicable.
10	The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.	The unit activities have not any point source of emission and carrying quarry activities (drilling and blasting) only.
11	In case of any episodal discharge of emission, the industry shall take immediate action to bring down the	The unit activities have not any point source of emission and carrying quarry activities (drilling


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	emission within the limits prescribed by the Board.	and blasting) only.
12	If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.	The unit's activity does not consume or utilize any hazardous chemicals and hence the provision of Public Liability Insurance Act, 1991 is not applicable.
13	The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.	The unit activity does not carry out any construction of physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14	The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.	Assured to Comply.
15	The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.	Assured to Comply.
16	If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant	Assured to Comply.

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	shall be bound to comply with the conditions as so varied.	
17	In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, -1981, as amended in Form-I along with relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.	Assured to Comply.
18	In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.	Assured to Comply.
19	The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.	The unit has displayed the consent order in the entrance of the quarry field office located adjacent to the quarry pit.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

Vasuki 12/12/23
District Environmental Engineer
Tamilnadu Pollution Control Board
Tiruppur South @ Palladam

BEFORE ME

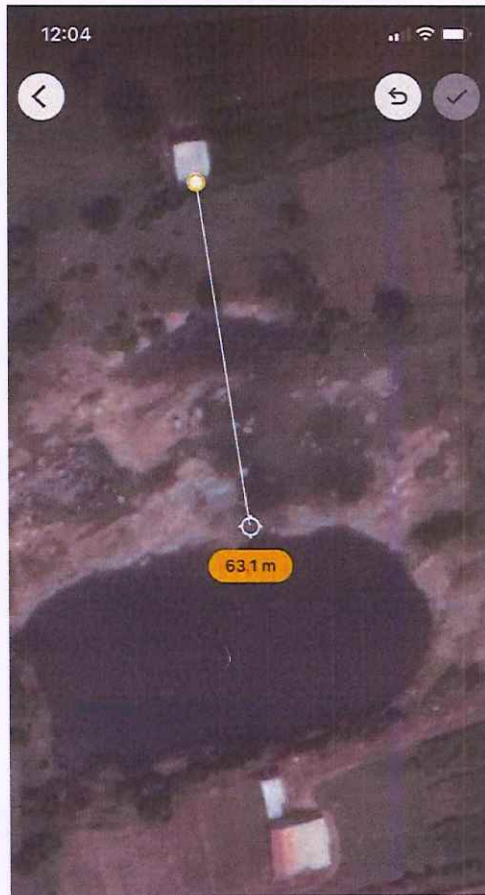
VERIFICATION

I, S.Vasuki, D/o. P.K.Somasundaram, working as District Environmental Engineer (additional-charge), Tamil Nadu Pollution Control Board, Tiruppur South, Tiruppur District, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

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District Environmental Engineer
Tamilnadu Pollution Control Board
Tiruppur South @ Palladam



Applicant Farms House



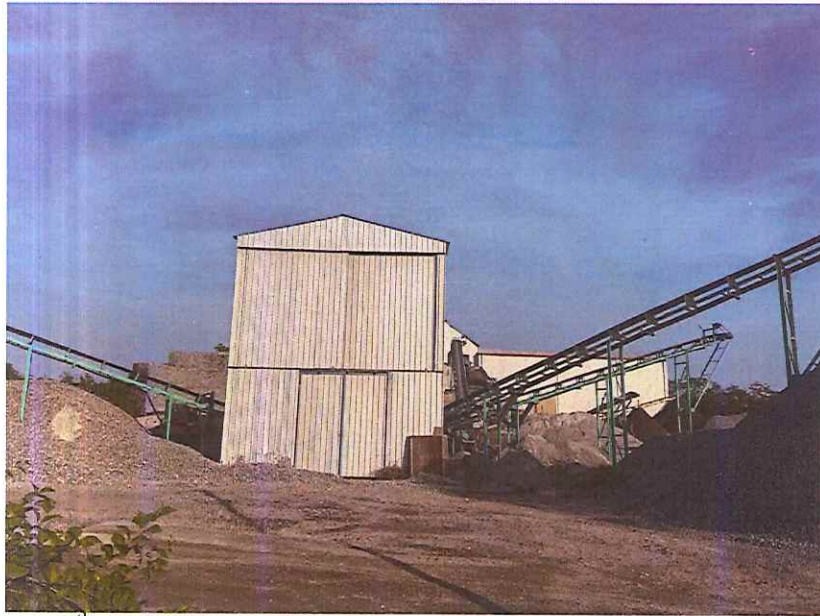
The distance between 5th respondent quarry at S.F.No.530/2A3(part) to the applicant farm house.



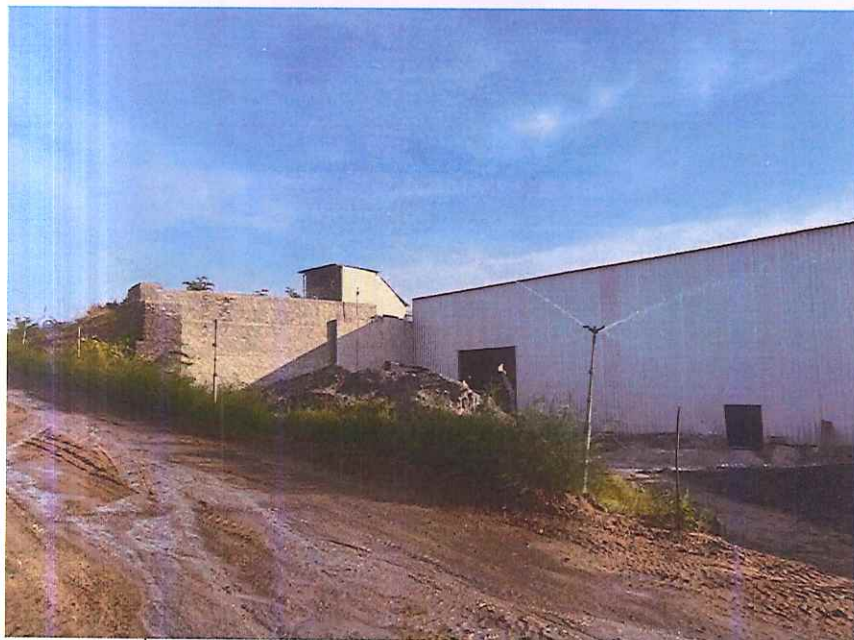
5th Respondent Quarry site



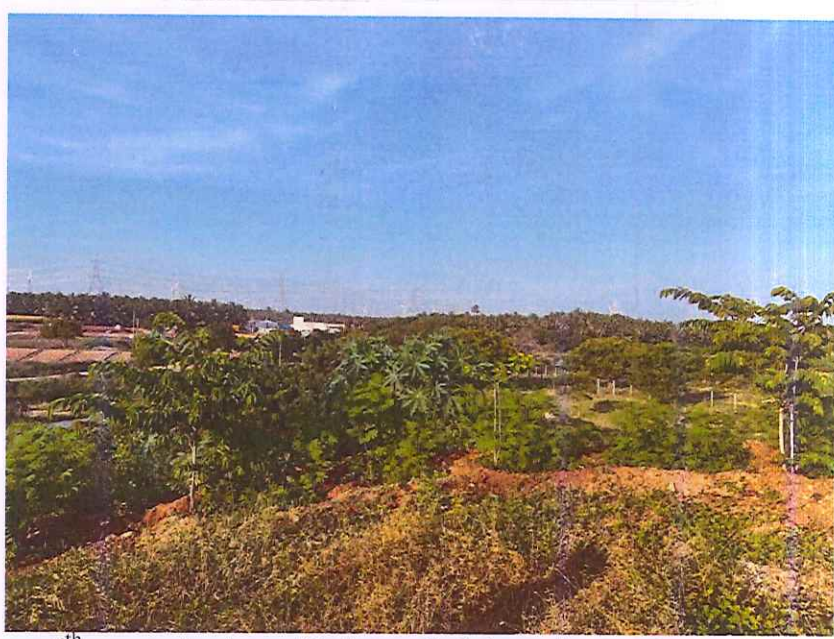
6th respondent stone crusher unit



6th respondent stone crusher unit covered with GI sheet



6th respondent provided water sprinklers & shed



6th respondent provided greenbelt in and around premises



7th respondent provided GI sheet.



8th respondent covered with GI sheet



8th respondent not provided GI sheet in M sand unit

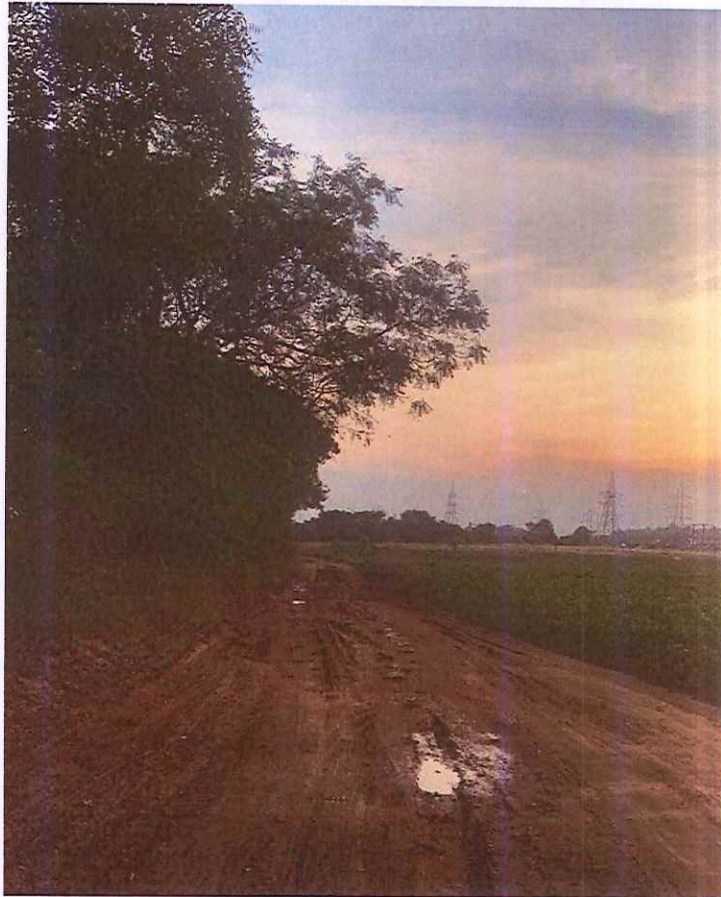


9th respondent quarry pit

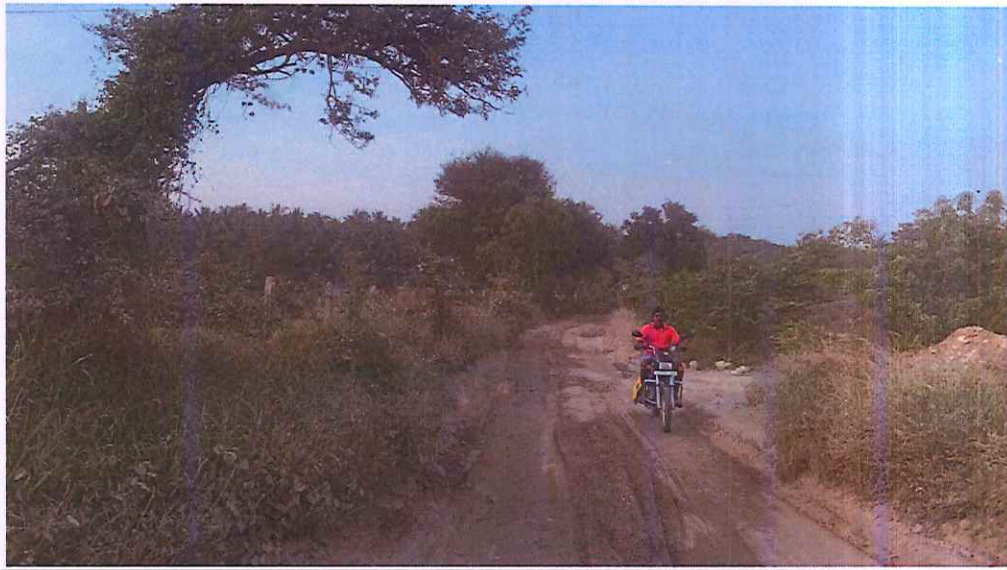


9th respondent provided fencing around the premises.

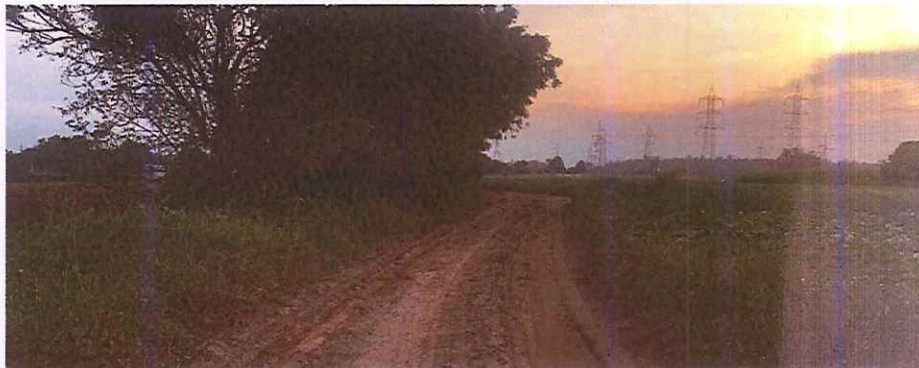
Photos of Mud road (area of disputes)



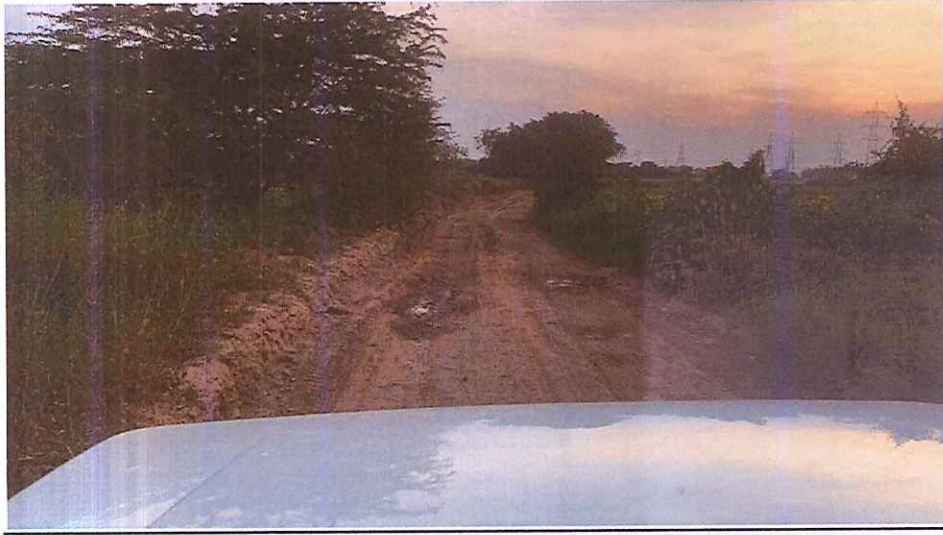
Water Wetted in the Mud road passing through S.F.No.518



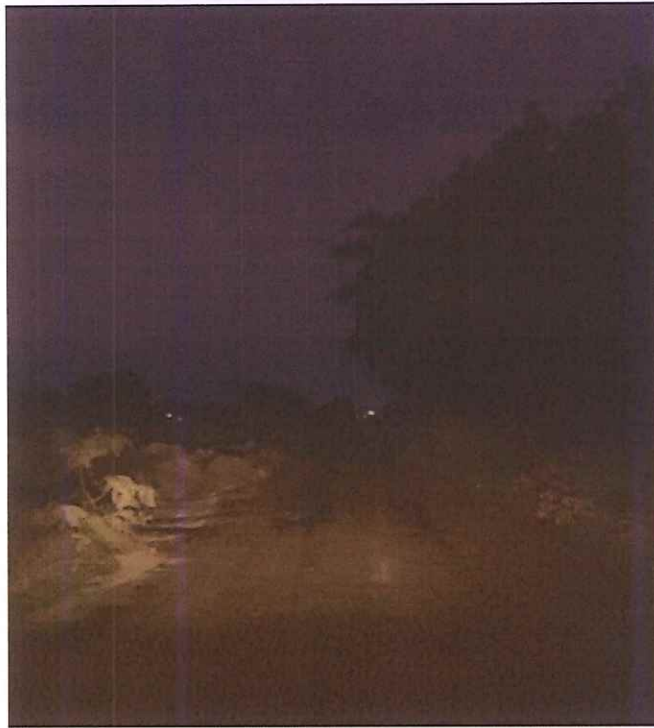
Water Wetted in the Mud road passing through S.F.No.520



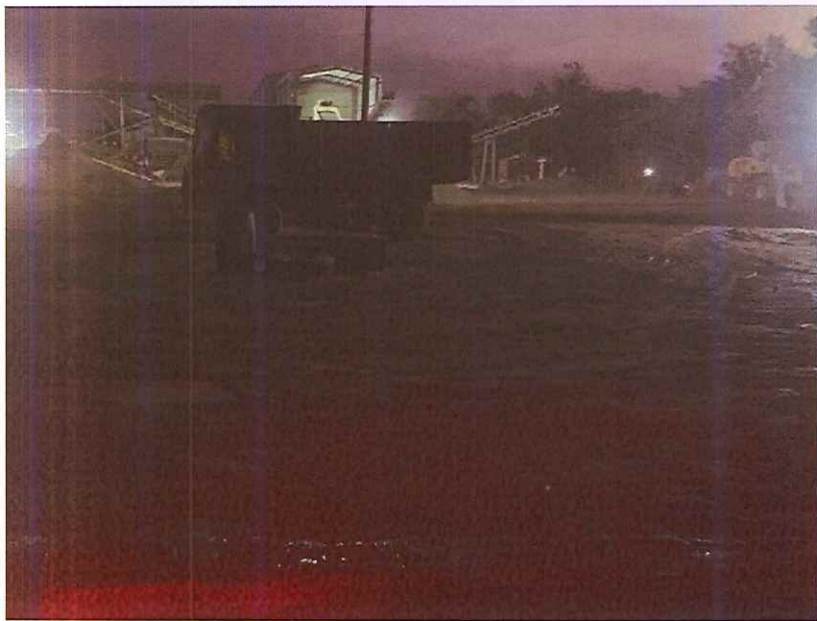
Water Wetted in the Mud road passing through S.F.No.526



Water Wetted in the Mud road passing through S.F.No.530/2A1A



Water sprayed in the Mud Road near S.F.No. 546



Water sprayed in the Mud Road inside R8 of S.F.No. 546

Status of the respondent units and violations noticed during inspection on 06.01.2023 and 12.01.2023

Sl.No	Name and address of the respondent units	Date of inspection	Violation noticed during inspection	Action taken
1	M/s.K.Marudachalam Quarry S/o.Kalimuthu S.F.No.530/2A2, Myvadi Village, Madathukulam Taluk, Tiruppur District 5th Respondent	12.01.2023	1. The 5 th respondent S.F.No.530/2A2 is found vacant and no cultivation. Whereas a part S.F.No.530/2A3 having farm house and quarry pit. During inspection on 12.01.2023, the 5 th respondent was found under not in operation for the past six month from 20.07.2022 and copy of work permit is enclosed as proof. Hence, it was ascertained that no violations.	It was advised to the respondent that the unit shall intimate to the Board while re-commissioning the quarry operation.
2	M/s.G.P.R. Sand Blue Metals Pvt Ltd., S.F.No.539/2 (P), Myvadi Village, Madathukulam Taluk, Tiruppur-District 6th Respondent	12.01.2023	1. The 6 th Respondent (S.F.No.539/2 (P),) has obtained Consent to Operate from Tamil Nadu Pollution Control Board vide Proceedings Dated:05.12.2017 under Water & Air Act with validity up to 31.03.2027 for crushing of various sizes of 1664 tons/month. 2. Also, the 6 th respondent has obtained consent from the Board for M sand activities separately vide proceedings Dated:19.03.2019 with validity up to 31.03.2028. 3. The R6 is located at distance of 827 meters south west side of the applicant land. 4. During inspection, it was noticed that the unit was found under operation. 5. The unit has provided GI sheet with necessary enclosure for	It was advised to the respondent that the unit shall comply all the conditions mentioned in the consent order at all time.

			<p>the jaw crusher, vibrators and necessary Air Pollution control measures provided.</p> <p>6. The unit has provided GI sheet in all four to prevent dust arising its activities.</p> <p>7. The unit has provided water sprinkler to prevent the fugitive emission and found under operation. Also, spray arrangements to the road reaching the crusher.</p> <p>8. The unit is being developing Green belt within the boundary of the unit.</p> <p>9. Photographs enclosed in Annexure IV</p>	
	<p>M/s. Makeesh Stone Crusher S.F.No.519/2 (P), Myvadi Village, Madathukulam Taluk, Tiruppur District</p>		<ol style="list-style-type: none"> 1. The 7th Respondent S.F.No.519/2 (P), has obtained Consent to Operate from Tamil Nadu Pollution Control Board vide Proceedings Dated:17.05.1996 under Water & Air Act with validity up to 31.03.2023 for crushing of various sizes of 750 tons/month. 2. The R7 is located at distance of 545 meters north east side of the applicant land. 3. During inspection, it was noticed that the unit was found under operation. 4. The unit has provided GI sheet with necessary enclosure for the jaw crusher, vibrators and necessary Air Pollution control measures provided. 5. The unit is carrying washing of stone dust within the premises which is not a permitted activities. 	<p>The show cause notice was issued to the unit vide proceedings dated:12.01.2023 for the violations i.e. washing of stone dust which is non compliance of consent conditions and necessary action will be initiated against the after obtaining reply for show cause notice and necessary environmental compensation will be levied.</p>
3	7th Respondent	06.01.2023		

			<p>6. The unit has not provided water sprinkler to prevent the fugitive emission.</p> <p>7. The GI sheet in the vibrator section and conveyer section are not covered fully.</p> <p>8. The unit is not developed adequate green belt in and around the premises.</p>	
<p>M/s.Arthanareswarar Metals S.F.No. 546/2C, 547/4A, 547/4C, Myvadi Village, Madathukulam Taluk, Tiruppur District</p> <p>8th Respondent</p>	<p>Blue</p>		<p>1. The 8th Respondent S.F.No. 546/2C, 547/4A, and 547/4C have obtained Consent to Operate from Tamil Nadu Pollution Control Board vide Proceedings Dated: 23.04.2001 under Water & Air Act with validity up to 31.03.2028 for crushing of various sizes of 825 tons/day.</p> <p>2. The R8 is located at distance of about 1.0 KM south side of the applicant land with divided a National High way 83 (Palani to Pollachi Road).</p>	<p>1. The unit was inspected on 28.10.2022 and show cause notice issued vide proceedings dated:04.11.2022 for the violations and operating M sand activities without valid consent of the Board.</p> <p>2. Also, it was instructed in person during inspection to carry out necessary Air Pollution control measures for M sand within 10 days until then to stop the operation of crusher and M sand activities and the unit also given assurance vide its letter dated:07.12.2022.</p>
<p>4</p>		<p>, 06.01.2023</p>	<p>3. During inspection on 06.01.2023, the unit is not in operation.</p> <p>4. It was found that the unit is carrying out to provide GI sheet for VSI machines and water sprinklers within the premises.</p> <p>5. The unit is an existing crusher unit and found operation.</p> <p>6. It was noticed that unit is also installed VSI machine (M sand) without obtaining prior consent of the Board and the show cause notice issued vide proceedings dated:04.11.2022 for the violations and operating M sand activities without valid consent of the Board.</p> <p>7. The unit is operated water sprinkler arrangement in their</p>	<p>3. The unit has furnished reply to the show cause notice vide their letter dated.05.12.2022 and requested one months' time period to apply for</p>

			<p>premises to mitigate dust emission within the premises and the mud road spray with water.</p> <p>8. The GI sheet in conveyor is not covered fully.</p>	<p>Fresh CTO for the inclusion of the sand operation.</p> <p>4. Now, the unit has applied for CTO for M sand activities in the crusher vide application no. 49741930 dated:29.12.2022 and the same is pending and under process as the unit is yet to complete the APC measures for M sand operation. The Environmental Compensation will be levied.</p>
	M/s.K.M.S.Karuppusamy Quarry S.F.No. 481/1B, Myvadi Village, Madathukulam Taluk, Tiruppur District	12.01.2023	<p>1. The 9th Respondent S.F.No.481/1B, have obtained Consent to Operate from Tamil Nadu Pollution Control Board vide Proceedings Dated: 09.07.2020 under Water & Air Act with validity up to 31.03.2026 for quarrying of Rough stone & Gravel with an extend on 1.25 Hectare.</p> <p>2. The R8 is located at distance of about 937 North West side of the applicant land.</p> <p>3. The unit is found under operable conditions and has provided fencing all around the premises.</p>	<p>It was advised to the respondent that the unit shall comply the EC conditions and consent conditions issued by the Board.</p>
5	9th Respondent			

This is submitted for favor of kind information please.

District Environmental Engineer
TNPCC Board, Tiruppur South

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.74 of 2022 (SZ) &
I.A.No. 192 of 2022 (SZ)

T.Rathnasamy,
Tiruppur District.

...Applicant

Vs.

The District Collector,
Tiruppur District,
Tiruppur and Others

...Respondents

REPORT FILED ON BEHALF OF THE 4TH
RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.

Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.

Date:15.02.2023.

Date of hearing on:16.02.2023.

